

S.L. No. 9/25



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14 and 15 of the National Green
Tribunal Act, 2010]

Original Application no. 147 of 2025

Between

Sri Indusekhar Das

..... Applicant

AND

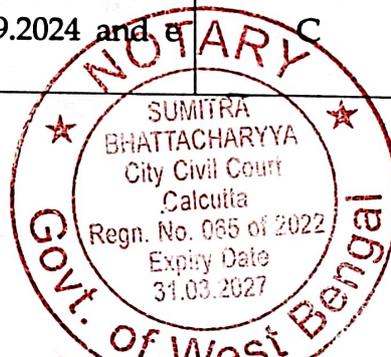
The State of West Bengal & Ors.

..... Respondents

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08 AUG 2025



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EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

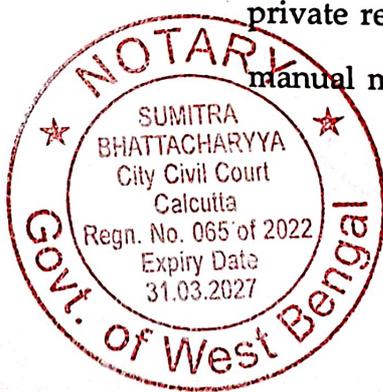
MEMORANDUM OF APPLICATION
[Under Section 18(1) read with Sections 14 and 15 of the National Green
Tribunal Act, 2010]

Original Application no. of 2025
Between
Sri Indusekhar Das
..... Applicant

AND
The State of West Bengal & Ors.
..... Respondents

SYNOPSIS

The Private Respondent has been running a carpentry business using manual as well as electrical machineries in his shop room, which is situated exactly opposite to the applicant's residence with a narrow lane in between the buildings since the year, 2019. In spite of being a residential area, the private respondent opened a carpentry shop and uses various electrical and manual machineries to chop, cut, shape and burnish woods which produce



cacophonous sound of beating and cutting wood with loud machines and manual labors. Living within the close proximity, your applicant as well as other residents could not bear such sound from as early as 9 am till late of 10 pm along with the dust it exerts each and every passing day for the last five years. In spite of making several complaints to the appropriate authorities and as well as even after specific order passed by the West Bengal Pollution Control Board vide Memo no. 502(2)-5L/WPB-2024/M-5417 dated 02.04.2025 no permanent solution have been done yet. The applicant being a senior citizen is suffering from auditory problems due to such coherent noise, and other health problems from the dust which if not stopped, he might serious medical condition. Therefore, after exhausting all possible solutions, your applicant is constrained to approach this Hon'ble Tribunal for his redressal.

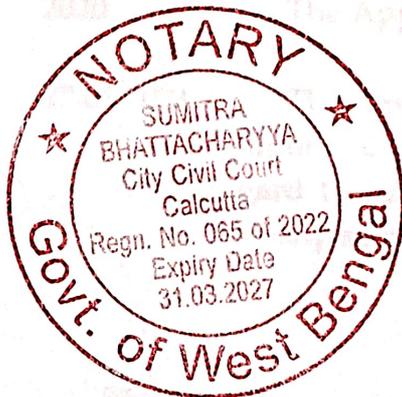
AND

The state of West Bengal & Ors

Respondents

LIST OF DATES

- 2019 The applicant purchased his residence of present address.
- 2019 The private respondent started a carpentry business and was functioning on small scale.
- 2020 The Applicant started residing full time after retirement.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14 and 15 of the National Green
Tribunal Act, 2010]

Original Application no. of 2025

Between

Sri Indusekhar Das

..... Applicant

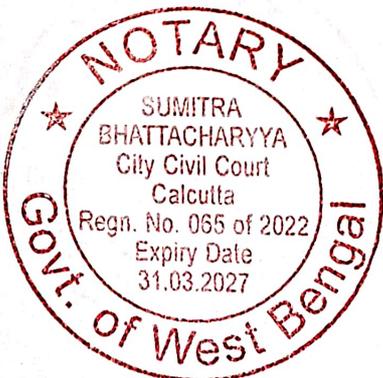
AND

The State of West Bengal & Ors.

..... Respondents

LIST OF DATES

- 2011 : The applicant purchased his residence of present address.
- 2019 : The private respondent started a carpentry business and was functioning on small scale.
- 2020 : The Applicant started residing full time after retirement.
- 27.06.2024 : The applicant filed a complaint to the West Bengal Pollution Control Board (Department of Environment) with regard to intolerable sound and dust pollution created from this carpentry.



12.08.2024 : The West Bengal Pollution Control Board made a letter to Khardah Police instructing him to look over that the respondent would run his business only after obtaining necessary permits.

27.09.2024 : Due to lack of any action from West Bengal Pollution Control Board, the applicant lodged a complaint to National Human Rights Commission.

11.12.2024 : The National Human Rights Commission forwarded the said complaint to West Bengal Pollution Control Board.

05.02.2025 : The West Bengal Pollution Control Board conducts a site inspection in presence of both parties.

12.03.2025 : The applicant received the call for hearing notice.

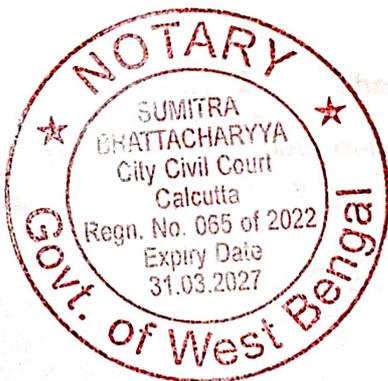
20.03.2025 : The applicant appeared for hearing and submitted his 5 written notes with necessary evidence to corroborate his complaint.

02.04.2025 : The West Bengal Pollution Control Board issued the final order of the hearing, based on their inspection report, rendering certain instructions and also asked the private respondent to stop work until all instructions are complied with.

10.04.2025 : The applicant filed an intimation with regard to suppression of facts and lacunas in the site inspection held by West Bengal Pollution Control Board.

11.06.2025 : The Officer of Panihati Municipality visited the private respondent's shop to comply with the order of the West Bengal Pollution Control Board, but failed to take any action when observed that the shop is still in action.

: Hence, this application.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14 and 15 of the National Green
Tribunal Act, 2010]

Original Application no. of 2025

Between

INDUSEKHAR DAS, son of Late Bhupal Chandra Das, aged about 65 years,
residing at residing at 49, J M Avenue, Panshila, Sadhur More, Sodepur,
Kolkata - 700112.

M: 8509075692

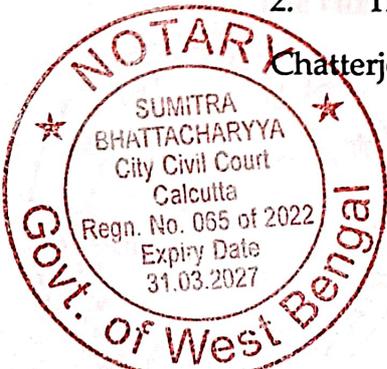
Email: indusekhar140@gmail.com

..... Applicant

AND

1. The State of West Bengal, represented through the Additional Chief
Secretary, Department of Environment, 5th Floor, Pranisampad Bhawan,
Block- LB- II, Salt Lake, Sector- III, Kolkata- 700106. Email id-
acsenvwb@gov.in

2. The Chief Secretary, Govt. of West Bengal, "Nabanna", 325, Sarat
Chatterjee Road, Howrah- 711102. Email : cs-westbengal@nic.in



3. The West Bengal Pollution Control Board, service through the Member Secretary, Paribesh Bhawan, 10A, Block- LA, Sector- III, Bidhannagar, Kolkata- 700106. Email id- ms.wbpcb-wb@bangla.gov.in

4. The Chairman, West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block- LA, Sector- III, Bidhannagar, Kolkata- 700106.
Email id- chrnm.wbpcb-wb@bangla.gov.in

5. The District Magistrate, North-24-Parganas, Banamalipur, Barasat, District- North-24-Parganas, Pin- 700124.
Email id- dm-bar-wb@nic.in

6. The Officer-in-Charge, Khardah Police Station, Barrackpore Trunk Road, Jole Doba Para, Khardaha - 700116. Email: pskhardah@gmail.com

7. The Panihati Municipality, service through Executive Officer Barrackpore Trunk Road, 4, Deshbondhu Nagar, Panihati, Kolkata-700114.
Email: panihatimunicipality@yahoo.co.in.

8. M/s Manju Furniture, represented by the Proprietor Liton Roy, Siddha Tara Apartment, J M Avenue, Panshila, Sadhur More, Sodepur, Kolkata – 700112. Email: Not available

..... Respondents

To,

The Hon'ble Chairperson and His Companion member of the National Green Tribunal.



The humble Application submitted by the applicant above named

MOST RESPECTFULLY SHEWETH:

1. That the address of the applicant is as given below for the service of notices of this application.

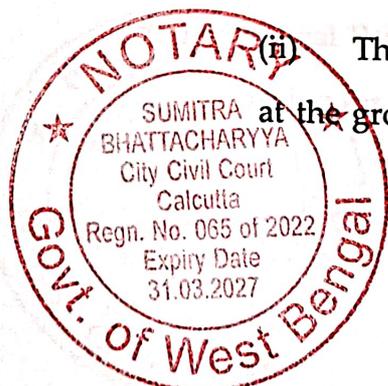
2. That the address of the respondents are as given above for the service of notices of this application.

3. That the applicant above named begs to present the Original Application against the arbitrary and malafide inaction of the respondents to process the application of the applicant filed against the private respondent who is deliberately and whimsically making cacophonous and deafening noise along with the rigorous amount of dust within the public premises in the name of running illegal carpentry and woodwork business without any kind of permit under the Noise Pollution (Regulation and Control) Rules, 2000 on the facts and grounds set out hereunder.

4. **FACTS IN BRIEF:**

(i) That your applicant is the owner of the property as mentioned and he is permanently residing there since 2020.

(ii) That the private respondent i.e. Respondent no. 8 has a carpentry shop at the ground floor of the building on the opposite side of the narrow lane,



where he does all kinds of wood work using manual as well as electrical machineries.

(iii) That the private respondent does all sorts of wood work which includes cutting, shaping, chopping, chiseling and burnishing within in their shop room as well as in the open passage of the building, creating not only high decibel sound but also huge amount of dusts each and every day from 9 am to 10 pm.

(iv) That your applicant resides with his family within a distance of 05 meters (approx.) from the carpentry shop and therefore with the consistent harsh and vigorous sound of hitting and cutting, chiseling and hammering woods, with electrical as well as manual tools each and every day, and the exorbitant amount of dust spread in the environment using a dust blower, your applicant along with his family are facing serious health issues.

(v) That your petitioner had tried on various occasions to discuss the issue with the private respondent and settle the matter amicably, and each time the private respondent had assured to take measures not to disturb other residents but ultimately, he has always been adamant about his action, and no solution has been come up with.

(vi) That being aggrieved your petitioner lodged a complaint before West Bengal Pollution Control Board (Department of Environment) on 27.06.2024, asking for solution to such intolerable sound and dust.



Copy of the said complaint dated 27.06.2024 is annexed herewith and marked with letter "A" to this application.

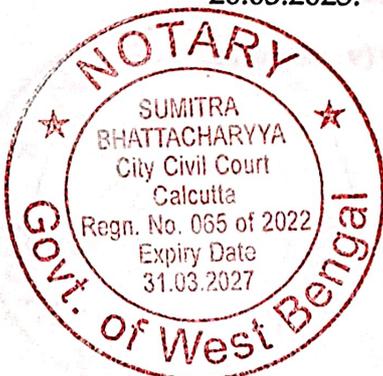
(vii) That upon receiving the complaint the West Bengal Pollution Control Board (Department of Environment) directed the Officer-in Charge, Khardah Police Station to inspect and verify and proper license and permits of the private respondents to run such a business, but all in vain.

The Copy of the said letter dated 12.08.2024 is annexed herewith marked with letter "B" to this application.

(viii) That finding no relief from the said complaint, your applicant made a formal online complaint on 27.09.2024 and its hardcopy submitted on 29.09.2024 before the National Human Rights Commission stating all facts and grievances, and after due verification the said complaint was forwarded to West Bengal Pollution Control Board through e-mail on 11.12.2024 for necessary action.

The Copy of the said online complaint dated 27.09.2024, letter dated 29.09.2024 and e mail dated 11.12.2024 is annexed herewith marked with letter "C" to this application.

(ix) That after receiving the complaint lodged by the applicant the West Bengal Pollution Control Board issued a letter on 12.03.2025 for appearance to the applicant and the private respondent for conducting the hearing on 20.03.2025.



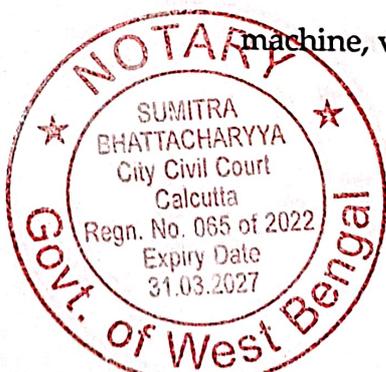
The Copy of the said call letter dated 12.03.2025 are annexed herewith marked with letter "D" to this application.

(x) That on 20.03.2025, your applicant appeared for the said hearing and submitted his written notes in the garb of complaint along with evidence which clearly establish that the physical inspection was not done in a proper manner and/or no guidelines have been followed while assessing the level of noise pollution.

It is pertinent to mention here that during the inspection, no actual carpentry work was taking place. The inspecting official instructed the carpentry shop to generate noise, which they did by utilizing hand tools and a grinder, employing only a few wood pieces without any specific tasks that would produce louder sounds. Copy of the said written notes is annexed herewith marked with letter "E" to this application.

(xi) That on 02.04.2025, the West Bengal Pollution Control Board communicated the "record of proceeding" with your applicant, whereby he came to know that the authority had found: -

- " the unit uses wooden bars, plyboards, MDF Boards of different shapes and sizes as raw materials;
- "the unit uses following tools i) one mechanical saw, ii) one grinding machine, iii) one drill machine, iv) one small and one medium size chiseling machine, v) three hammers, and vi) one hacksaw;



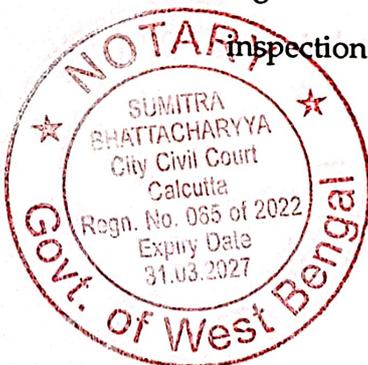
• The cutting, drilling, grinding etc. activities create fugitive dust and different machining activities hammering etc. cause considerable noise;

• Noise was measured three times- i) once from just outside the unit on JM Avenue Road while the activities of unit was not operational, the noise level was found to be 65.10 dBA (ambient). ii) once from inside the unit while the activities of unit were operational, the noise level was found to be 85.42 dBA, and iii) once from the complainant's east side windows while activities of the unit were operational, the noise level was found to be 73.98 dBA."

The West Bengal Pollution Control Board considering the inspection report as well as the written complaint of your applicant passed certain directions. And ordered the respondent "...to maintain environmental norms strictly and take all necessary measures so that the people living in the neighborhood may not suffer due to their activities in any way, whatsoever" and "the unit is further directed to comply with the direction above and submit a compliance report to the in-charge of Barrackpore Regional Office of the State Board within 30th April, 2025."

Copy of the said record of proceedings and order dated 02.04.2025 is annexed herewith marked with letter "F" to this application.

(xii) That after receiving the copy of the record of proceedings, your applicant sent an intimation to the West Bengal Pollution Control Board with regard to suppression of facts, with evidence, stating clearly that during inspection the private respondent has intentionally taken tricky measures and

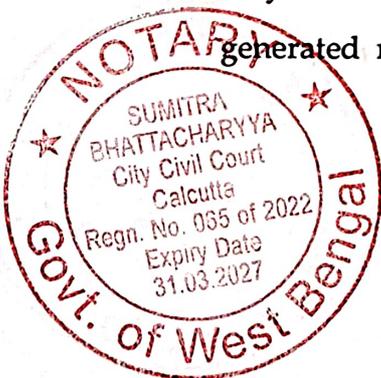


hid certain machineries to reduce the volume of his noise. He categorically stated in his intimation that the private respondent also uses loud machines like electric circular saw, zig saw, router, and one air blower to clean shop premises which was not accounted by the officials who came for the inspection.

A Copy of the said intimation dated 10.04.2025 is annexed herewith marked with letter "G" to this application and craves leave to produce one pen drive with the actual recording of the noise by the private respondent produces in their premise at the time of hearing, if necessary.

(xiii) The applicant states the area of concern comes under the category of residential area, whereby the private respondent has been continuing his carpentry business since 9 am to 10 pm. It is pertinent to mention that as per different National and International Standards, the ambient noise measurements should be done in close proximity to the noise reception point in a similar way for measuring source noise in the absence of the noise which is alleged to be offending. But the WBPCB official had arbitrarily chosen the busy open road of JM Avenue to consider the ambient noise, and the source noise was recorded from your applicant's east-facing windows while the unit was active.

(xiv) Then the official, when asked the private respondent to generate noise, only chiseling and polishing were observed, alongside the artificially generated noise using basic hand tools, strategically abstaining all noise-



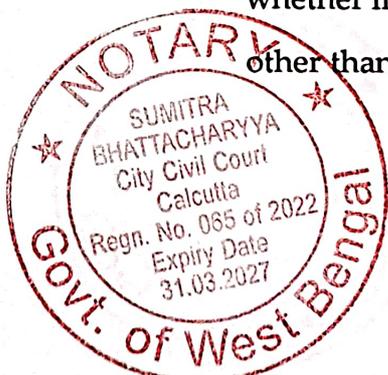
generating machines in his shop. Ultimately, the official recorded the noise levels to be 73.98 dBA instead of actual noise which your applicant had previously recorded at a maximum of 87 dBA at the same location of his house using a calibrated sound level meter, thereby failing to deduce the actual decibel of noise your applicant as well as other residents are facing each and every day.

A Copy of the said Calibration certificate and corresponding noise readings measured by the applicant's Sound Level Meter is annexed herewith marked with letter "H" to this application.

(xv) That even after having clear instruction from the West Bengal Pollution Control Board to the Officer-In-Charge, Khardah Police Station "to oversee the compliance of this order", he deliberately ignored the said direction. As such having no other alternative your applicant once again sent a letter on 07.05.2025 asking for compliance of the order, but till date no action has been taken.

Copy of the said letter dated 07.05.2025 is annexed herewith marked with letter "T" to this application.

(xvi) That on 23.05.2025, your petitioner made one reminder about the non-compliance of the West Bengal Pollution Control Board order, and on 11.06.2025, the officials of Panihati Municipality visited the shop to inspect whether licenses have been granted, found that the respondent had no license other than "Trade License" and the officials therefore verbally instructed him



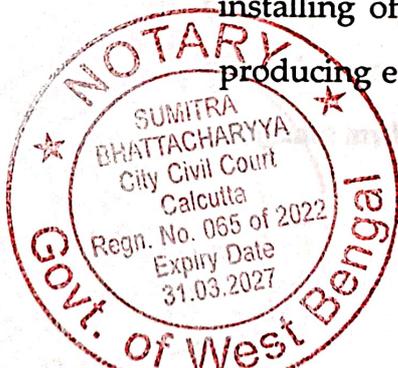
to stop work, which he had deliberately neglected so much so that even after receiving direct order, "to operate only after receiving all statutory licenses" and "taking adequate noise control measures", the private respondent continued creating boisterous sound and surfacing huge dust particles through their wood work for the whole day, every day till date.

Copy of the said letter dated 23.05.2025 is annexed herewith marked with letter "J" to this application.

(xvii) The applicant states that vide order dated 02.04.2025, the Asst. Environmental Engineer, WBPCB specifically directed the respondent no. 8 to operate the Unit only after obtaining all statutory licenses including consent to establish, consent to operate under 'Green' Category of the State Board within 30th April, 2025. But it is unfortunate that the said respondent no. 8 deliberately in daylight flouting the said order by continuing operation of the unit. It will be evident from the photographs annexed to this application that the respondent no. 8 is continuing the operation of the unit without obtaining all statutory licenses.

Copy of the photographs are annexed herewith marked with letter "K" to this application.

(xviii) The applicant states that the respondent no. 8 also not complied with the rest of the directions by not taking adequate noise control measures upon installing of acoustic insulation panels and noise barriers, shifting of noise producing equipment's etc. The said respondent not taken effect measures to

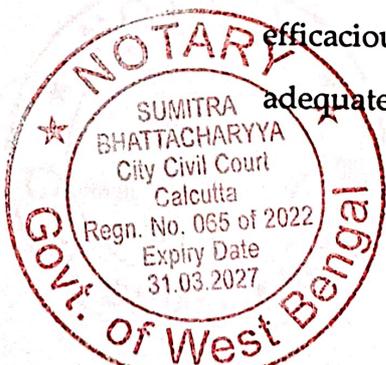


avoid nuisance caused by the dispersion of dust in the ambient air and manufacturing activities inside the cover place. But it is unfortunate that the said respondent operating the said unit inside cover place. But it is unfortunate that the said respondent operating the said unit both in the open common passage outside of the shop and within the shop itself, without implementing any noise control measures. It is also stated that the said respondent not at all closed all the opening and gap of his unit towards the complainant/applicant sides permanently.

(xix) The applicant states and submits that inspite of specific directions the respondent no. 8 has shown utter violation and deliberate attempt to make spontaneous violation of the directions and the applicant being a senior citizen is forced to suffer from mental agony without redressal of his allegations due to inaction on the part of the respondent authorities. It is also unfortunate that in the said direction the WBPCB not made any specific directions about working hours of the unit and taking advantage of the same the said respondent continuing operations of the unit from 9 am to 10 pm which is not permissible in a residential area.

(xx) The balance of convenience is in favour of passing of orders as prayed for hereinbelow by the applicant including passing of interim order for immediate redressal of the grievance of the applicant.

(xxi) The applicants have no other adequate and/or alternative and/or efficacious remedy and the reliefs sought for herein, if granted, would be full, adequate and proper.

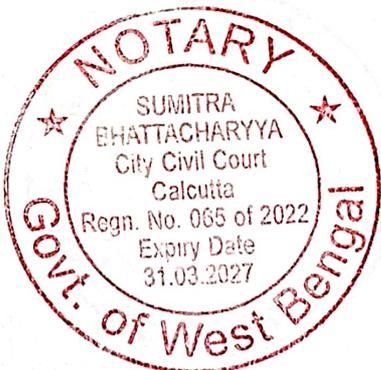


(xxii) Unless orders as prayed for herein are passed, the applicant will suffer irreparable loss and injury.

(xxiii) This application is made bonafide and for the ends of justice.

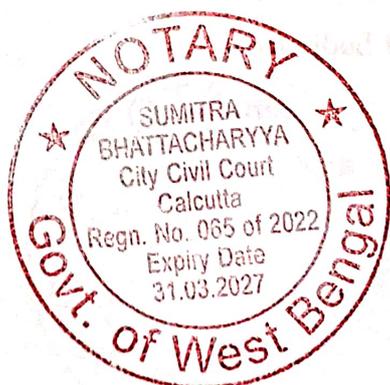
5. GROUNDS :

- I. For that the respondents being the statutory authorities both under Air (Prevention and Control of Pollution) Act, 1981 as well as the Noise Pollution (Regulation and Control) Rules, 2000 are duty bound to perform the respective duties vested upon the respondents by the statute without any unreasonable and/or inordinate delay.
- II. For that the inaction on the part of the respondents herein to complete the due enquiry regarding the loud wood working business and to send the same to the concerned respondent for necessary action and redressal is opposed to the doctrines of Public duty, Public Policy and fair play as well as unreasonable, unjust and malafide.
- III. For that the respondents herein, by such unreasonable and inordinate delay to take steps for executing the enquiry causing deterioration of health and sanity to the applicant and his family members without any just, proper and/or cogent reason which not only hamper the applicant's daily life but also the study of a



school student who could not study in his own room (rented premise from your applicant) in the for such continuous wood manufacturing noise for last 5 years degrading his performance, and abysmal repercussion. Other residents in the first floor of the Siddha Tara Apartment also cannot keep their doors and windows open in the balcony due to the noise and dust particles covering their residential space ultimately ending up frustrated and unnerved to lead a normal healthy life.

- IV. For that the respondents have failed and/or neglected to exercise their power vested in them by statute in granting proper relief to the applicant.
- V. For that the concerned private respondent is infringing the fundamental right of the applicant and without taking any course of action against them the concerned respondents are aiding the action of the private respondents in their deliberate, forceful and whimsical violation.
- VI. For that your applicant is already suffering from auditory problems for the noise produced by the private respondent and now he is extending his business by acquiring other rooms/godowns within the same building and area; and non-action on the part of the concerned respondents are directly indulging the private respondent in his audacious action.



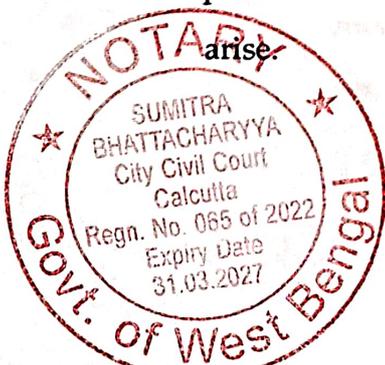
VII. For that it is unfortunate that the said respondent no. 8 deliberately in daylight flouting the said order by continuing operation of the unit even after 30th April, 2025 which will be evident from the photographs annexed to this application that the respondent no. 8 is continuing the operation of the unit without obtaining all statutory licenses.

VIII. For that inspite of specific directions the respondent no. 8 has shown utter violation and deliberate attempt to make spontaneous violation of the directions and the applicant being a senior citizen is forced to suffer from mental agony without redressal of his allegations due to inaction on the part of the respondent authorities.

IX. For that the concerned respondents by not taking any steps with regard to the complaints made by the applicant several times explaining her intolerable suffrage had been violative of Article 21 of the Constitution of India.

6. **LIMITATION:**

The applicant declares that the cause of action in the instant case, accrues and continues from day to day. Such cause of action is renewing on day to day basis and as such the question of applicability of the limitation prescribed in Section 14(3) of the National Green Tribunal Act, 2010 does not



7. INTERIM PRAYER :

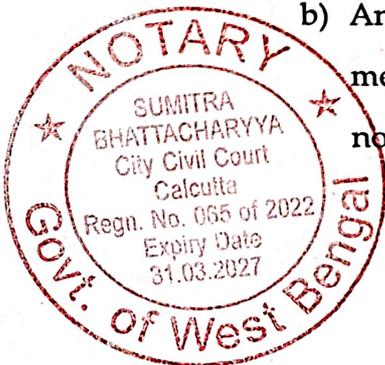
Pending final disposal of the application the applicant seeks insurance of the following interim orders :

- a) An interim order of injunction directing the respondent no. 8 and/or his servants and/or employees and/or agents to stop manufacturing work in all sorts and form until the disposal of this case.
- b) Ad-interim order in terms of prayer (a) as above.

8. PRAYER :

In view of the facts mentioned in paragraph 3 & 4 above the applicant prays for the following reliefs :

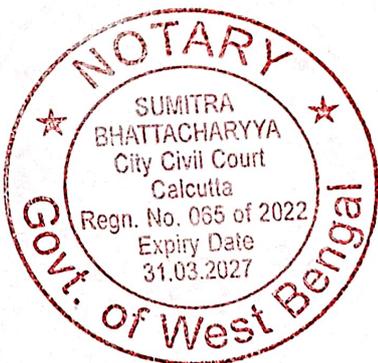
- a) Mandatory order commanding the respondents each one of them, their men, agents, assigns, subordinates to issue 'Closure Order' in favour of the respondent no. 8 who is continuing operation of the unit in violation of the order dated 02.04.2025 vide Memo no. 502(2)-5L/WPB-2024/M-5417 without obtaining all Statutory licenses including Consent to Establish and Consent to operate within 30th April, 2025.
- b) An order and/or appropriate orders upon the respondents, their men, agents, assigns and subordinates, particularly the respondent no., 8 herein to comply with all the directions by taking adequate



noise control measures like installation of acoustic insulation panels, Noise Barriers, shifting of noise producing equipments and to take effective measures of avoid nuisance cause by the dispersion of dust in the ambient air and to close all the opening and gap of the unit towards the applicant's sides permanently.

- c) An order directing the respondents to maintain environmental norms strictly and take all necessary measures so that the people living in the neighbourhood may not suffer due to it's activities in any way whatsoever.
- d) An order directing the Officer-in-Charge of Khardah Police Station to take necessary steps against the private respondent no. 8.
- e) Any other order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.
- f) Cost and/or incidental to the instant application.

Indushekar Das





VERIFICATION

I, Indusekhar Das, son of Late Bhupal Chandra Das, the applicant above-named, do hereby verify and declare that the statements made in paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on 06 day of August, 2025.

Prepared by me

Krishnendu Bera

Advocate

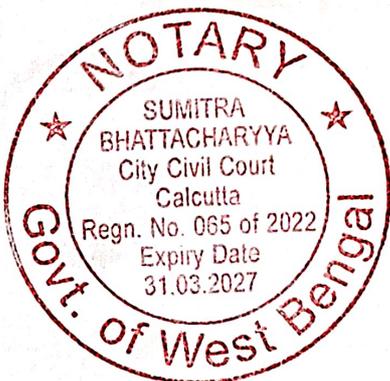
Indusekhar Das

DEPONENT

Solely Affirmed and
Declared before me U/S 139
CPC, (C)

Sumitra Bhattacharya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B
Regd. No. 065 of 2022
City Civil Court. Calcutta



06 AUG 2025

To

West Bengal Pollution Control Board,
Mani Square, 8th Floor,
Block/Space-8IT on Western Side,
164/1, Maniktala Main Road,
Kolkata - 700 054

Ameru-A

18

Dear Sir,

Sub: Intolerable sound and dust pollution in a residential area

One carpentry cum wooden furniture manufacturing shop named M/s. Manju Furniture at Sodepur is causing severe air and noise pollution in our locality. This carpentry unit is located in the ground floor of Siddhatara Apartment at J M Avenue, Sadhur More, Panshila, Sodepur, Kolkata -700112 under the jurisdiction of Panihati Municipality and Khardah P.S (contact number of the shop owner Mr Litan Roy 8981893448). It is purely a residential area and this shop is surrounded by residential houses only.

In this carpentry shop different types of wood cutting and polishing machines are used which produces high-level of noise pollution in our locality. Sometimes, this noise level becomes so high that we have to close all doors and windows of our houses to reduce sound intensity. But this high-pitched sound cannot be prevented even after closing all the doors and windows. The sounds of repeated hammering of nails into wood and hammering of wooden frames during their fittings are also intolerable.

Noise producing from the machineries of this carpentry shop are extremely loud since, all wood cutting machines are working in fully opened conditions without any sound barrier between our houses and the shop. Sometimes we cannot hear our verbal communications also due to this high level of noise. This noise always diverts our mental attention from any work which in turn produces feeling of irritation, restlessness and anxiety in our mind. This noisy environment makes it difficult for us to concentrate on our studies. Apart from this noise pollution fine dust particles of wood are another major concern of nuisance in our locality particularly during use of wood polishing machines or grinders. They use air blower machine to clean their shop premises by which fine dust particles of wood also spread in our surroundings.

Generally, three carpenters and sometimes even more depending on their workloads are working at a time and they are using both the shop premises and common passages of the building for their work. Most of the times this noise level goes beyond our tolerance limit due to the following reasons-

- (i) the distance between their place of working and our houses are very less
- (ii) the front side of the shop is fully opened without any sound barrier
- (iii) most of the carpentry works are carried out in open common space of the building

One of the residential flat in the ground floor of Siddhatara Apartment is being used as a timber godown of this furniture shop. Other part of the same flat is used as a commercial office dealing with personal loans.



This wooden shop starts in the morning at about 9 A.M and closes in the night at around 10 P.M. Recess time is limited to one hour or even less generally from 3 to 4 pm. Tuesday is the weekly holiday of all the shops in our locality. But this carpentry shop hardly remains closed on Tuesday due to their busy schedule.

I (complainant No. 1) was a central government employee and posted at Lucknow during my service. After retirement I along with my family shifted to this house in the year 2020, since then we are requesting the shop owner Mr Litan Roy and his workers to reduce this intolerable sound and dust pollution. Now the noise level is increasing day by day. There is no control on the emission of dust particles also.

One of the complainants (complainant No. 1) has already been suffering from acute hearing loss problems and this type of continuous exposure to loud sounds may further deteriorate the conditions (medical reports enclosed). This intolerable sound of carpentry shop also produces negative emotional reactions in our mind such as irritability, distress or other stress-related symptoms which can lead to different types of health problems also.

It is, therefore, requested to kindly take some necessary action so that we can live a peaceful normal life at this old age avoiding such disturbing and intolerable noise and dust pollution.

Thanking you,

Yours sincerely,

Date: 27.06.2024

1. Indusekhar Das

(Indusekhar Das)

49, J M Avenue,

Panshila, Sadhur

More, Sodepur,

Kolkata - 700112

Mob: 8509075692

e-mail - indusekhar140@gmail.com

2. শ্রীমান মানরঞ্জন পল

(Manoranjan Paul)

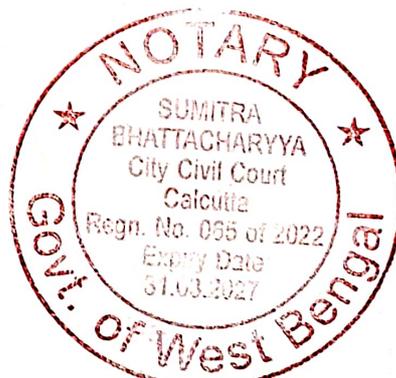
J M Avenue,

Panshila, Sadhur

More, Sodepur,

Kolkata - 700112

Mob: 9143480754





LIFE
Lifestyle For
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
PG Cell and ANA&T Cell, Mani Square, 8th floor
Block / Space-8IT on Western Side,
164/1, Maniktala Main Road, Kolkata-700054
Ph.: 033-2202 3130 Website: www.wbpcb.gov.in

20

Complain Docket No. PCB9-117
Memo No. : 1625 -PG/LD/03/2024

Date: 12-08-2024

To
The Officer in-charge
Khardah Police Station,
Barrackpore Trunk Road,
Jole Doba Para,
Khardaha, Kolkata- 700116.

Sub: Complaint regarding creation of severe nuisance due to the operation of a furniture manufacturing unit located at Siddhatara Apartment, Ground Floor, 49, J M Avenue, Sadhur More, Sodepur, Block/Municipality/ward -Panihat Municipality, PO -Pansila SO, PS -Khardah, Dist- North 24 Parganas Pin -700112.

Sir/Madam,

Enclosed please find herewith a complaint received by the State Board from Mr. Indusekhar Das & other through letter by post against the respondent M/s Manju Furniture located at Siddhatara Apartment, Ground Floor, 49, J M Avenue, Sadhur More, Sodepur, Block/Municipality/ward -Panihat Municipality, PO -Pansila SO, PS-Khardah, Dist-North 24 Parganas, Pin -700112.

You are requested to see that the unit of M/s Manju Furniture in question runs only after obtaining necessary statutory license including valid trade license and other license from relevant authorities.

In case of any non-compliance, you are at liberty to take appropriate action in accordance with law with an intimation to the State Board and to the complainant.

Yours faithfully,

Encl: As Stated

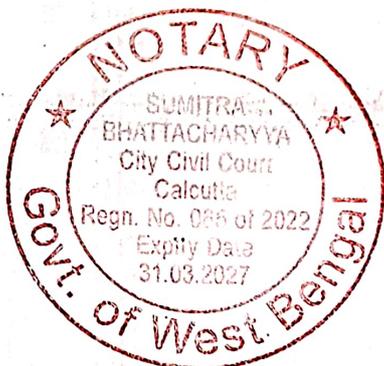

Senior Scientist and In-Charge
Public Grievance Cell

Memo No. 1625 -PG/LD/03/2024

Dated:12-08-2024

Copy forwarded for information to: -

1. Mr. Indusekhar Das & other, Siddhatara Apartment, 49, J M Avenue, Sadhur More, Sodepur, Municipality - Panihat, PO- Pansila SO, PS: Khardah, Dist: North 24 Parganas, Pin: 700112.
2. The Environmental Engineer & In- Charge, Barrackpore Regional Office, Panpur More, Kalyani Expressway, Vill- Panpur, P.O.- Narayanpur, Dist- 24Pgs(N), Pin-743126.



o/c


Senior Scientist and In-charge
Public Grievance Cell

Annexure-C

National Human Rights Commission
Manav Adhikar Bhawan Block-C, GPO Complex, INA,, DELHI -110023

21

Indusekhar Das,
49, J M Avenue, Panshila, Sadhur More, P.O- Sodepur, Kolkata NORTH 24-PARGANA , WEST BENGAL
Dated: 27/09/2024

Dear Indusekhar Das,

The Commission has received your complaint and it has assigned diary number as 15959/IN/2024 with the following details:-

Complainant Details

Name:	Indusekhar Das		
Mobile:	8509075692	Email:	indusekhar140@gmail.com
Address:	49, J M Avenue, Panshila, Sadhur More, P.O- Sodepur, Kolkata		
District:	NORTH 24-PARGANA	State:	WEST BENGAL

File Uploaded successfully (Attachment.pdf)

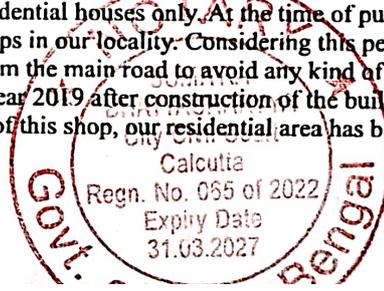
Victim Details

Victim Name:	Indusekhar Das	Gender:	Male
Religion:	Hindu	Cast:	Scheduled Caste
Address:	49, J M Avenue, Panshila, Sadhur More, P.O- Sodepur, Kolkata700112		
District:	NORTH 24-PARGANA	State:	WEST BENGAL

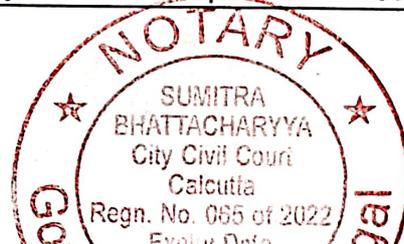
Incident Details

Incident Place:	Noise Dust Pollution	Incident Date:	26/09/2024
Incident Category:	POLLUTION AFFECTING SURROUNDINGS		
Incident District:	NORTH 24-PARGANA	Incident State:	WEST BENGAL
Is it filed before any Court / State HRC	No		

Incident Details: The excessive noise and dust pollution from a nearby carpentry shop are causing significant distress for us in our old age. This situation is a violation of our right to a peaceful and pollution-free living environment, as stated in Article 21 of the Constitution. I had already submitted an application to Pollution Control Board, West Bengal on 27.06.2024 for getting relief from intolerable sound and dust pollution in our locality (copy enclosed). A letter was issued by WBPCB addressed to Khardah Police Station vide Memo No. 1625-PG/LD/03/2024 dated 12.08.2024 where following instructions were given to local police station "Officer-in-Charge, Khardah Police Station is requested to see that the unit M/s. Manju Furniture runs only after obtaining necessary statutory license including valid trade license and other licenses from relevant authorities" (copy enclosed). But no clear instructions were issued by WBPCB to control noise and dust pollution. Since no perceivable action has been found yet, I am submitting this application to Human Rights Commission for violating Article 21 of the Constitution and inaction of the concerned authorities to protect the rights of having decent environment and rights of living peacefully under the Article 21 of Indian Constitution. It has been observed from the website of WBPCB that there are several instances in which clear directives were issued by WBPCB to similar carpentry shops or other manufacturing units to take necessary measures for control of air and noise pollution so that the people living in neighbourhood do not suffer due to their pollution. But, in our case no such directives were issued. Now, the details of our case are furnished below. One carpentry cum wooden furniture manufacturing shop named M/s. Manju Furniture at Sodepur (the name of shop owner Mr Litan Roy) is causing severe air and noise pollution in our locality. This carpentry unit is located in the ground floor of Siddhatara Apartment at J M Avenue, Sadhur More, P.O- Panshila, Sodepur, Kolkata -700112 under the jurisdiction of Panihati Municipality and Khardah P.S. Our houses are located just adjacent to Siddhatara Apartment and this furniture shop. It is purely a residential area and this shop is surrounded by residential houses only. At the time of purchasing of our land/house, there was no such noise producing shops in our locality. Considering this peaceful environment I had purchased this ready built house far away from the main road to avoid any kind of noise and other pollutions. This furniture shop was started in the year 2019 after construction of the building Siddhatara Apartment. Even now at the time of non-working of this shop, our residential area has been found to be



completely peaceful. In this carpentry shop different types of wood cutting and polishing machines are used which produces high-level of noise pollution in our locality. Sometimes, this noise level becomes so high that we have to close all doors and windows of our houses to reduce sound intensity. But this high-pitched sound cannot be prevented even after closing all the doors and windows. The sounds of repeated hammering of nails into wood and hammering of wooden frames during their fittings are also intolerable. Noise producing from the machineries of this carpentry shop are extremely loud since, all wood cutting machines are working in fully opened conditions without any sound barrier between my house and the shop. Sometimes we cannot hear our verbal communications also due to this high level of noise. This noise always diverts our mental attention from any work which in turn produces feeling of irritation, restlessness and anxiety in our mind. This noisy environment makes it difficult for us to concentrate on our studies. Apart from this noise pollution fine dust particles of the wood are another major concern of nuisance in our locality particularly during use of wood polishing machines or grinders. They use air blower machine to clean their shop premises by which the fine dust particles of wood also spread in our surroundings. Generally, three carpenters and sometimes even more depending on their workloads are working at a time and they are using both the shop premises and common passages of the building for their work. Most of the times this noise level goes beyond our tolerance limit due to the following reasons- (i) the distance between their place of working and our house is very less (distance between the shop and our house is 17 ft (approx.), (i.e., width of common passage of the Apartment 9 ft + width of the side lane 8 ft. (ii) the front side of the shop used for woodworking is fully opened without any sound barrier or insulation. (iii) when carpentry works are carried out in open common space of the building, the distance of our house from their place of working will reduce further. This wooden shop starts in the morning at about 9 A.M and closes in the night at around 10 P.M. Recess time is limited to one hour or even less generally from 3 to 4 pm. Tuesday is the weekly holiday for all the shops in our locality. But this carpentry shop hardly remains closed on Tuesday due to their busy schedule. Sometimes the shop was found closed at day time when they left for outdoor work on their site and during that period our surroundings become almost noise free and peaceful. I was a central government employee and posted at Lucknow during my service. After retirement my family shifted to this house in the year 2020 (this ready built house was purchased in the year 2011), since then we are requesting the shop owner Mr Litan Roy and his workers to reduce this intolerable sound and dust pollution. Now the noise level is increasing day by day. There is no control on the emission of dust particles also. I have already been suffering from acute hearing loss problems and this type of continuous exposure to loud sounds may further deteriorate the conditions (medical reports enclosed). This intolerable sound of carpentry shop also produces negative emotional reactions in our mind such as irritability, distress or other stress-related symptoms which can lead to different types of health problems also. It has been observed that during hammering and operation of other wood machineries, the sound level goes beyond permissible level at the residential areas (55 dB for daytime and 45 dB at night). Most of the time, the noise level exceeds the ambient noise standards by 10 dB or more as measured by a Sound Level Meter purchased by me duly calibrated by a NABL accredited calibrating agency (copy of the calibration certificate enclosed). Noise level of different woodworking machineries/tools available with M/s. Manju Furniture measured by the above Sound Level Meter are as follows (i) Electric Circular Saw (Wood/Ply Cutter)- 83.9 dB, Wood Router/Wood Trimmer used for cutting grooves, curved figures, and joints - 77.9 dB, Air blower to clean the shop premises-72.3 dB, Grinder- 71.2 dB, Hammer- 87 dB whereas ambient sound level lies in the range of 50-55 dB. Photographs of the working of these machineries are also enclosed herewith. In the last week of August 2024, the owner of this carpentry shop expanded their workspace by acquiring a neighbouring shop next to M/s. Manju Furniture. Earlier this shop was used for official work by the previous owner. He had to arrange aluminium glass partition in front of his shop to avoid noise and dust producing from this carpentry shop. Since this shop cum office was just adjacent to this carpentry shop, dust and noise couldn't be prevented even after making this glass partition. Moreover, the common passage of the building was always occupied by the carpentry shop with their materials and the clients visiting to this office had to cross all these obstacles before reaching there. This passage was always made dirty filled with wood wastes and dust particles. Ultimately, this office cum shop owner was compelled to sell his office to the carpentry shop owner at a reduced price. Now, the carpentry shop owner is planning to extend his business further at this place which will ultimately increase our sufferings to a greater extent. At 65 years old, I am a senior citizen with auditory issues, and it is important to note that as we age, the risk of facing non-auditory health issues due to noise exposure significantly rises. Over time, we will gradually grow older and lose our ability to make any kind of protest against all these nuisances. Taking this opportunity of our inability, the carpentry shop will seek to grow their business even more by making noise freely. Then we will be in a totally helpless position with this intolerable noise and dust pollution within our houses. Alternatively, we have to shift to some other place by selling our property which was already done by the owner of the adjacent shop of this carpentry unit. I am, therefore, requesting you to take appropriate steps and issue guidelines to prevent the inconveniences caused by this furniture shop now and in the future.



23

To

The National Human Rights Commission,
Manav Adhikar Bhawan,
Block-C, GPO Complex, INA
New Delhi- 11023

Dear Sir/Madam,

Sub: Violation of right to peaceful pollution free life guaranteed by Article 21
Ref: Diary number 15959/IN/2024 dated 27.09.2024 assigned by National Human
Rights Commission

This complain was already submitted by the undersigned through your online portal. Actually, this complain was made jointly with another affected person. As there is no option for joint complaints on the online portal, we are sending a hardcopy of the same complaint signed by both of us for your review.

While submitting the online complaint, there was an error in the "Incident Place" column, as "Noise Dust Pollution" was entered instead of "Sodepur." Additionally, as the incident is ongoing, "NA" should be entered in the "Incident Date" column.

Thanking you,

Yours Sincerely,

Indusekhar Das

Date: 29.09.2024

(Indusekhar Das)

e-mail : indusekhar140@gmail.com

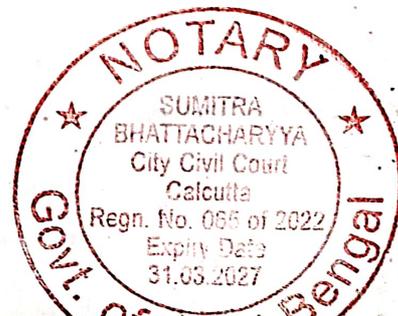
49, J M Avenue,

Panshila, Sadhur

More, P.O- Sodepur,

Kolkata - 700112

Mob: 8509075692



Disposed with Directions(DWD) -3122/25/15/2024

24

1 message

nhrc.india@nic.in <nhrc.india@nic.in>

Wed, Dec 11, 2024 at 9:36 PM

To: chrnmn.wbpcb-wb@bangla.gov.in, indusekhar140@gmail.com

Case No. - 3122/25/15/2024
NATIONAL HUMAN RIGHTS COMMISSION
(LAW DIVISION)

MANAV ADHIKAR BHAWAN, BLOCK-C,
G.P.O. COMPLEX, INA, NEW DELHI- 110023
Fax No.: 011-24651332 Website: www.nhrc.nic.in

Date : 11/12/2024

To,

THE CHAIRMAN
West Bengal State Pollution Control Board, Kolkata
NORTH 24-PARGANA WEST BENGAL
Email- chrnmn.wbpcb-wb@bangla.gov.in

Sir/Madam,

The complaint/intimation dated 27/09/2024, received from INDUSEKHAR DAS in respect of INDUSEKHAR DAS AND ORS, was placed before the Commission on 11/12/2024. Upon perusing the same, the Commission directed as follows:

This complaint be transmitted to the concerned authority for such action as deemed appropriate. The authority concerned is directed to take appropriate action within 8 weeks associating the complainant/victim and to inform him/her of the action taken in the matter.

2. Accordingly, i am attaching scanned copy of the complaint/intimation for necessary action as per the directions of the Commission.

Yours faithfully
Sd/-

Gautam Kumar
ASSISTANT REGISTRAR (LAW)
SB-1 Section
Ph. No. 011-24663285

CC to

Complainant Details:

Case No. 3122/25/15/2024

INDUSEKHAR DAS

49, J M AVENUE, PANSHILA, SADHUR MORE, P.O- SODEPUR, KOLKATA

NORTH 24-PARGANA , WEST BENGAL

700112



Sd/-

Gautam Kumar
ASSISTANT REGISTRAR (LAW)
Ph. No. 011-24663285

1. This is a system generated email sent using email-id nhrc.india@nic.in. However, this email-id cannot be used to send any communication to the Commission.
2. For latest information about the Commission, visit our website at <https://nhrc.nic.in> .
3. For lodging/ tracking of complaints and uploading of action taken reports by Public Authorities, HRCNet Portal at <https://hrcnet.nic.in> may be visited.

Amexu-D

25

All Communication to State Board should be addressed with Number Date and Subject.



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block LA, Sector III, Bidhannagar,
Kolkata 106 (Near Beliaghata & E.M. BY PASS Crossing),
Ph.: (033)2335 9088 / 8212, Fax: (033)2335-5272
Internet: www.wbpcb.gov.in,
Email:wbpcbnet@cal3.vsnl.net.in

Complain Docket No. PCB9417
Memo No. 2417 - 5L/WPB-2024/M-5417

Dated: 12-03-2025

To
M/s Manju Furniture
Siddha Tara Apartment, 49, J M Avenue,
PO: Pansila SO, PS: Khardah,
Dist: North 24 Parganas, Pin: 700112,
West Bengal.

Sub: Complaint related to Environmental Pollution

Sir/Madam,

Take notice that a complaint has been lodged against you/your unit/establishment for causing environmental problems.

Therefore, you are hereby informed to appear before the Hearing Officer of the Public Grievance Cell of State Board on 20-03-2025 at 12:45 PM at Mani Square, Block/Space-8 IT on Western Side of 8th Floor, 164/1 Manicktala Main Road, Kolkata-700054, with a copy of all statutory licenses including consent of the State Board, if any and status of Pollution Control System.

In case of non-appearance, the State Board may issue necessary regulatory order and take legal step against you/your unit/establishment considering the records kept and maintained by the State Board without any further notice.

Sd/-
Senior Scientific Officer
In-Charge - Public Grievance Cell

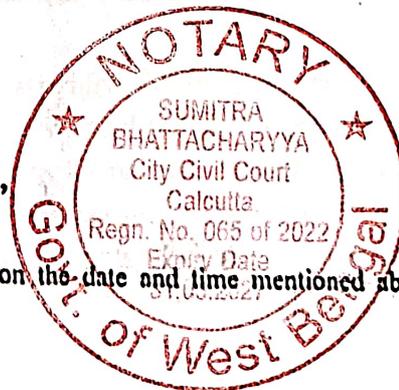
Memo No. 2417 - 5L/WPB-2024/M-5417

Dated:12-03-2025

Copy forwarded to:

✓ 1. Mr. Indusekhar Das & other
49, J M Avenue, Sadhur More, P.O.: Sodepur,
PS: Khardah, Dist: North 24 Parganas, Pin: 700112,
West Bengal.

He/She/They is/are requested to remain in the hearing on the date and time mentioned above or send an authorized representative for the purpose.




Senior Scientific Officer
In-Charge - Public Grievance Cell

To

Sr Scientific Officer,
In-Charge – Public Grievance Cell,
West Bengal Pollution Control Board,
Paribesh Bhawan, 10A, Block LA,
Sector III, Bidhannagar,
Kolkata – 700 106

Answer - E

26

Sir/Madam,

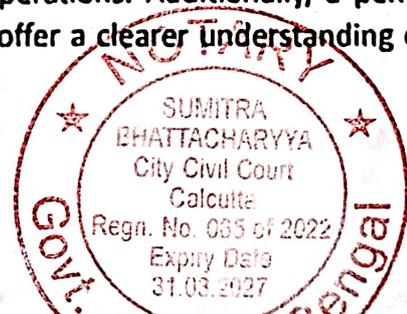
Sub: Complaint related to Environmental Pollution
Ref: Complain Docket No. PCB9417 & Memo No. 2417 – 5L/WPB-2024/M-5417
dated 12.03.2025

In reference to the above, I attended the hearing at the WBPCB office at Mani Square, Kolkata, on March 20, 2025, accompanied by a summary of the case outlined below.

This case pertains to air and noise pollution emanating from a carpentry shop in our neighbourhood. The noise generated by the machinery in this shop is excessively loud, as all wood-cutting machines operate in fully open conditions, lacking any sound barriers between our residences and the shop. Apart from this noise pollution fine dust particles of the wood are another major concern of nuisance in our locality, particularly during the operation of wood polishing machines or grinders. The shop employs an air blower to clean its premises, which further disperses fine wood dust into our environment. Frequently, the noise levels exceed the ambient noise standards by 10 dB or more, as measured by a Sound Level Meter that we purchased and calibrated by a NABL-accredited agency (a copy of the calibration certificate is attached). The noise levels of various woodworking machines operated by M/s. Manju Furniture, as recorded by the above Sound Level Meter, are detailed below. The noise intensity was measured from the complainant's residence during the carpentry operations.

SN	Name of machinery/tools	Sound level (dB)	
		Noise produced by Carpentry Shop	Ambient
1.	Electric Circular Saw (Wood/Ply Cutter)	83.9	50-55
2.	Wood Router/Wood Trimmer used for cutting grooves, curved figures, and joints.	77.9	
3.	Air blower to clean the shop premises	72.3	
4.	Grinder	71.2	
5.	Hammer	87.0	
6.	Planner	75.8	

Some photographs of this carpentry shop are also submitted herewith, which serve as documentary evidence of the use of these machineries and tools. These images depict the shop's location, which is situated exclusively among residential homes, as well as carpentry work being conducted in the open common passage of the building and within the shop itself, without any sound barriers separating our residences from the shop's operations. Additionally, a pen drive containing videos of these activities can also be provided to offer a clearer understanding of the concerns raised in this application.



Both the shop premises and common passages of the building are used for carpentry works. Most of the times the noise level goes beyond our tolerance limit due to the following reasons-

- (i) the distance between their place of working and our houses are very less (distance between the shop and the house of complainant no. 1 is 17 ft (approx.), (i.e., width of common passage of the Apartment 9 ft + width of the side lane 8 ft) and the distance of the house of complainant no. 2 from the carpentry shop is 18 ft (approx.)
- (ii) the front side of the shop used for woodworking is fully opened without any sound barrier or insulation
- (iii) when carpentry works are carried out in open common space of the building, the distance of our houses from their place of working will reduce further

This wooden shop starts in the morning at about 9 A.M and closes in the night at around 10 P.M. Recess time is limited to one hour or even less generally from 3 to 4 pm. Tuesday is the weekly holiday for all the shops in our locality. But this carpentry shop hardly remains closed on Tuesday due to their busy schedule.

On February 5, 2025, at approximately 1 P.M., a site inspection was conducted by an official from the Barrackpore Regional Office of the West Bengal Pollution Control Board (WBPCB). During this inspection, the carpentry shop was observed to be operational with only burnishing activities, no other carpentry tasks that would generate noise or dust were in progress. The inspecting official instructed the shop owner to produce sound by engaging in carpentry work with their tools. In response, the workers began to create noise by hammering and sawing wood samples, despite not performing any specific tasks. Noise levels were monitored both within the shop and at the complainant's residence during this activity. Additionally, ambient noise levels were recorded on the municipal road outside the entrance of Siddhatara Apartment. When questioned about the router's operation, the shop representatives informed the official that the equipment had been sold and was no longer in use. However, shortly after the WBPCB official's visit, the shop resumed using the router as it had previously.

We are, therefore, requesting you to take appropriate steps and issue guidelines to prevent the inconveniences caused by this furniture shop now and in the future.

Thanking you,

Date: 20.03.2025

Yours sincerely,

Indusekhar Das
(Indusekhar Das) (attended hearing)

e-mail : indusekhar140@gmail.com

49, J M Avenue, Panshila,
Sadhur More, P.O -Sodepur,
Kolkata - 700112
Mob: 8509075692



শ্রী মানরঞ্জন পল (not attended hearing)

(Manoranjan Paul)
J M Avenue,
Panshila, Sadhur More,
Kolkata - 700112
Mob: 9143480754

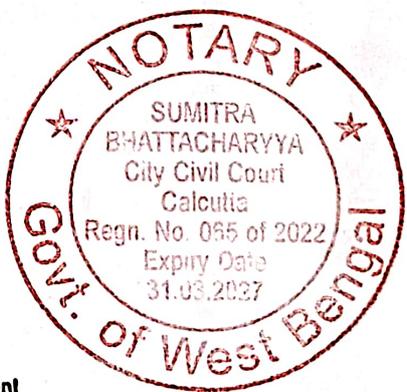
MODTECH CREATIVE LABS PVT. LTD.

Plot No.: 3002, Laxmin Vihar-II, Gurgaon-122008, Haryana, India
 Phono: +91 9911052344, 9010700501
 Email: mkt@mcl-pl.in

28



Calibration Certificate

Certificate No.: N/260024/1/1		Certificate Issue Date.: 31/08/2024		Page 1 of 1	
Name & Address of Customer M/s. ISD (C/o Indusekhar das) 49, J M Avenue, Panshila, Sodapur, Kolkata, West Bengal Pin Code : 700112		 CC-3000			
Discipline (Group) Mechanical (Acoustics)		Unique Lab Report No. CC399024000000721F	Calibration Performed At Modtech Lab		
Calibration Start Date 26/08/2024	Calibration Completion Date 26/08/2024	Next Calibration Due Date 25/08/2025	Calibration Done By Dharmendra		
Details of Device Under Calibration (DUC)					
Nomenclature : Sound Level Meter		Rango : 30 to 130 dB			
Identification No. : -		Least Count : 0.1 dB			
Serial No.: 20211080005019		Location : -			
Make : Hsein		Condition at Receipt : Satisfactory			
Model No.: HTI		Date of Receipt : 26/08/2024			
Environmental Conditions : Temperature (°C): 23.0 to 23.0, Relative Humidity (%RH) : 44.0 to 43.0					
Calibration Procedure Reference : CP/08					
Standard (STD) Equipment(s) Used					
Nomenclature	Identification No.	Serial No.	Calibration Certificate No.	Calibration Done Date	Calibration Due Date
Sound Level Calibrator	SLC/01	1.309291	FCRI/EQU/22-23/511	28/03/2023	27/03/2025
Standard equipment(s) are traceable to National/International Standards through NMI or ISO/IEC 17025 Accredited Laboratory					
Calibration Results					
Value of STD In dB	Value of DUC In dB	Error of DUC In dB	Expanded Uncertainty In dB (±)		
94.18	93.8	-0.38	0.40		
114.02	113.7	-0.32	0.40		
 					
Notes: 1. The reported expanded uncertainty is stated as the standard uncertainty in measurement multiplied by the coverage factor k (k=2, if not mentioned with the expanded uncertainty), which for a normal distribution corresponds a coverage probability of approximately 95%. 2. This certificate is refers only to the particular item submitted for calibration. 3. Results reported are valid at the time of and under stated conditions of measurement. 4. This certificate shall not be reproduced except in full without permission of Modtech 5. This certificate is for industrial and scientific purpose and can not be used in legal matters					
Format No.-F/01, Rev.-0, Rev. Date-01/01/2024		** End of Certificate **			
					 Anil Kumar Director Reviewed & Authorized By



M/s. Manju Furniture



M/s Manju Furniture

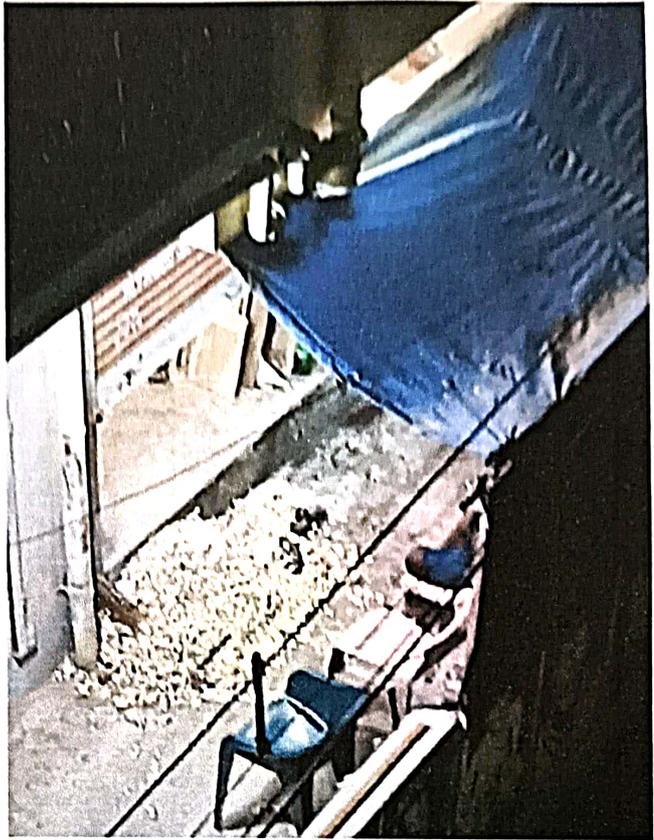


Photograph 1. M/s. Manju Furniture surrounded by residential houses



Photograph 2. M/s. Manju Furniture surrounded by residential houses.

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 065 of 2022
Expiry Date
31.03.2027
Govt. of West Bengal

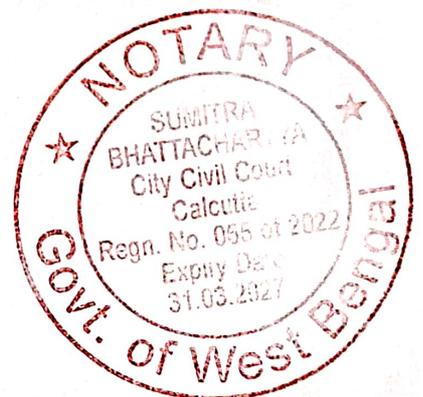


Photograph 3. Noise producing carpentry work carried out within shop premises without any sound barrier/insulation

BHATTACHARJEE
City Civil Court
Calcutta
Regn. No. 12
Expiry Date
31.03.2027
GOVT. OF West Bengal

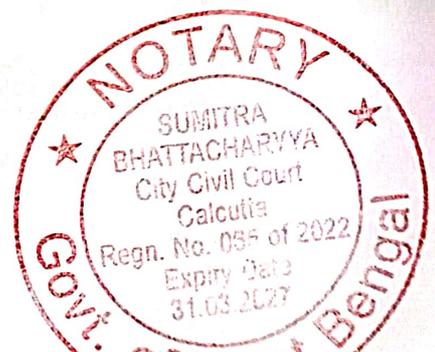


Photograph 7. Operation of Electric Circular Saw in the open common passage





Photograph 10. Operation of Wood Router/Wood Trimmer in the open common passage



Annexure-F



LIFE
Lifestyle For
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Govt. of West Bengal)
Mani Square, 8th floor
Block / Space-8IT on Western Side,
164 / 1, Maniktala Main Road, Kolkata-700054.
Ph- 033-2202 3130, Website : www.wbpcb.gov.in
e-mail: net.wbpcb-wb@bangla.gov.in

34

Memo No. 5L/WPB-2024/M-5417

Dated: 2025

PUBLIC GRIEVANCE CELL

Complainant (s)	Respondent (s)
Indusekhar Das & Others	M/s Manju Furniture Prop: Liton Roy
Date: 20-03-2025	Time: 12:45 PM.

RECORD OF PROCEEDINGS

One Mr. Indusekhar Das & Others, raised a complaint before the National Human Right Commission, against a wooden furniture manufacturing unit, situated at Siddha Tara Apartment, 49, I.M. Avenue, P.O.: Pansila, under Khardah PS of Dist: North 24 Parganas, allegedly causing air and noise pollution in the surrounding area during their operations, in turn reached to us for its redress.

Over the matter, Officials of the Barrackpore Regional Office, WBPCB, being requisitioned, caused a physical inspection and on 05-02-2025, a report they submitted. Based on the report, this proceeding has been initiated.

Excerpts from the inspection report are given below under head of their:

Any other relevant information:

1. There is a public complaint against the unit for creating dust and noise pollution.
2. It is a small wooden furniture, gate, window etc. manufacturing shop. The shop has two adjacent rooms located on the ground floor of a residential building named Siddha Tara Apartment. The complainant is the owner of an adjacent independent residential building. Both the buildings are located beside JM Avenue Road on which vehicles were plying intermittently.
3. The east side windows of the complainant's house face the gates of the shop. There is gap of 5 m (approx.) between the shop and the windows of the complainant's house.
4. The unit uses wooden bars, plyboard, MDF board of different shapes and sizes as raw material.
5. The unit utilizes the following tools- i) 1 no. mechanical saw, ii) 1 no. grinding machine, iii) 1 no. drill machine iv) 1 no. small and 1 no. medium size chiselling machine, v) 3 nos. hammers, and vi) 1 no. hacksaw.
6. The unit carries out hand polishing of the manufactured goods using sand paper, primer etc.
7. No painting activity could be observed at the unit at the time of inspection.
8. The unit operates 6 days a week (Tuesday off) from 10 am to 9 pm (as stated by the proprietor)
9. The cutting, drilling, grinding etc activities create fugitive dust and different machining activities, hammering etc. cause considerable noise.
10. 10. At the time of inspection, the gates of the shop were open and chiselling and polishing activities were being carried out on the narrow common passage of the Siddha Tara Apartment (within its boundary wall)
11. 11. Noise was measured three times-
i) once from just outside the unit on the JM Avenue road while the activities of the unit were not operational, the noise level was found to be 65.10 dBA (ambient),



ii) once from inside the unit while the activities of the unit were operational, the noise level was found to be 85.42 dBA, and

iii) once from the complainant's east side windows while the activities of the unit were operational, the noise level was found to be 73.98 dBA.

And they put Remarks as:

- 1 The unit should carry out its activities only after obtaining CTE and CTO of the State Board.
- 2. The unit should take necessary steps to mitigate the fugitive dust generated from different machining activities.
- 3. The unit should take necessary steps to control the noise generated from its activities and keep the noise level within the permissible limits.
- 4 The unit should not carry out any of its activities outside its shop.

In view of the report and to resolve the issue, notice has been served upon the parties above to hear out them this day. Then Mr. Indusekher Das/ complainant, appeared in person. None from the respondent turned up during hearing on getting our notice. So, we take up the matter to consider in absence of respondent basing on the inspection report.

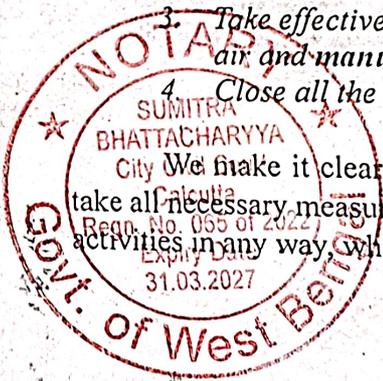
During hearing the complainant submitted that they are suffering from severe noise pollution what generating due to the operations of the respondent unit in the neighbourhood area. He also stated that the respondent does not take any adequate measure to arrest the wooden dust as they used to carry on their manufacturing activity in open common passage ignoring his request.

From the inspection report above, we understand that M/s Manju Furniture will be required to obtain consent to establish/consent to operate of the State Board as the activities of the respondent fall under "Green" industrial categorization of WBPCB. More so, it reveals that respondent unit is engaged in carry on it manufacturing activity in open place and due to such activity of that unit, it generating noise a bit high than of the permissible limit and causing environmental hazards, for which our intervention is needed.

Accordingly, we, considering the overall scenario and the contents of the inspection report of the State Board Official and submission of the complainant, M/s Manju Furniture, is hereby directed to:

- 1. Obtain all statutory licenses including consent to establish, consent to operate under 'Green' category of the State Board within 30th April 2025 and operate only thereafter, on complying the condition enumerated in the that certificate of consent to operate of the Board;
- 2. Avoid nuisance which may be caused from noise by taking adequate noise control measures which may include, but not limited to, measures like installation of acoustic insulation panels and noise barriers, shifting of noise producing equipment's etc. so that sound does not travel outside, the respondent unit beyond the permissible limit;
- 3. Take effective measures to avoid nuisance caused by the dispersion of dust in the ambient air and manufacturing activities be done inside in a cover place; and
- 4. Close all the opening and gap of his unit towards the complainant sides permanently.

We make it clear that the respondent units shall maintain environmental norms strictly and take all necessary measures so that the people living in the neighbourhood may not suffer due to their activities in any way whatsoever.



The unit is further directed to comply with the direction above and submit a compliance report to the In-charge of the Barrackpore Regional Office of the State Board within 30th April 2025.

The In-charge of the Barrackpore Regional Office of the State Board, The Executive Officer, Panihati Municipality and the Officer in Charge, Khardah Police Station, be informed with a request to oversee the compliance of this order. In case of any violation of this order, he is at liberty to take necessary action in accordance with law.

Sd/-

(Dr. D. Chakraborty)

Sr. Scientific Officer & In-charge, P.G. Cell

Sd/-

(S. Saren)

Asst. Environmental Engineer

Sd/-

[A. K. Choudhury, WBSJ (Rtd.)]

Hearing Officer

Sd/-

(S. Barua)

Asst. Environmental Engineer

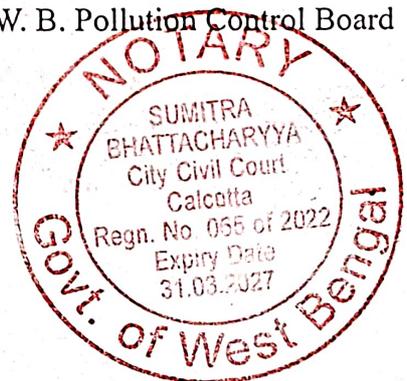
Memo No. 502 (2) -5L/WPB-2024/M-5417

Dated: 02-04-2025

Copy forwarded to:-

1. M/s Manju Furniture, Siddha Tara Apartment, 49, J.M. Avenue, P.O.: Pansila, P.S.: Khardah, Dist: North 24 Parganas, Pin: 700112, West Bengal.
2. Mr. Indusekhar Das & Others, 49, J M Avenue, Sadhar More, P.O.: Sodepur, P.S.: Khardah, Dist: North 24 Parganas, Pin: 700112, West Bengal.
3. The Assistant Registrar (LAW), SB-1 Section, National Human Right Commission, Manav Adhikar Bhawan, Block-C, G.P.O. complex, INA, New Delhi-110023. This is in reference to your letter dt. Of Case No. 3122/25/15/2024.
4. The Executive Officer, Panihati Municipality, B.T. Road, Panihati, Kolkata – 700114.
5. The Officer in Charge, Khardah Police Station, Barrackpore Trunk Rd, Jole Doba Para, Khardaha, West Bengal 700116.
6. The General Manager, District Industries Centre, North 24 Parganas, Hatipukur Road, Office of the District Magistrate, P.O.+ P.S: Barasat, North 24 Parganas, Pin - 700124.
7. The Chief Engineer (Planning Cell), WBPCB.
8. The OSD (O & E Cell), WBPCB.
9. The Incharge, Legal Section, WBPCB.
10. The Environmental Engineer & In charge, Barrackpore Regional Office, WBPCB.
11. The P.A. to the Member-Secretary, WBPCB.
12. Guard File.

Asst. Environmental Engineer, P.G. Cell,
W. B. Pollution Control Board



Annexure- G1
37

To
The Environmental Engineer & In charge, WBPCB,
Barrackpore Regional Office, Panpur More,
Kalyani Expressway, Vill- Panpur,
P.O – Narayanpur, Dist- 24 Pgs (N),
Pin - 743126

Sir/Madam,

Sub: Suppression of the facts by M/s Manju Furniture, Sodepur during inspection of the official from WBPCB, Barrackpore
Ref: Record of Proceedings Memo No. 502 (2)-5L/WPB-2024/M-5417 dated 02.04.2025 issued by PG Cell, WBPCB

Vide reference above, the first part of the proceedings pertains to the inspection report prepared by the WBCPB Regional Office, Barrackpore, which took place on February 5, 2025, at the premises of M/s. Manju Furniture in Sodepur, as well as at the residence of the complainant. According to the inspection report, specifically at Sl No. 5, the unit is reported to utilize the following tools: i) one mechanical saw, ii) one grinding machine, iii) one drill machine, iv) one small and one medium-sized chiselling machine, v) three hammers, and vi) one hacksaw.

It appears from the above inspection report that M/s. Manju Furniture has provided incomplete information to the inspecting officials by concealing the existence of other regularly used electrically operated equipment, which are primarily responsible for generating significant noise. This includes items such as an Electric Circular Saw, Zig Saw, Router, and Grinder. The availability of only one electrically operated equipment Grinder was declared by the shop owner. Furthermore, the proprietor of M/s. Manju Furniture has not revealed the existence of an Air Blower, which is utilized to disperse the dust that accumulates in the shop during carpentry activities, thereby releasing the dust into the surrounding areas. Additionally, a commonly used hand tool, the Jack Plane, which is employed for smoothing wood surfaces, was not mentioned in the report.

Some photographs of using these machineries are enclosed herewith as documentary evidence. Additionally, a USB drive has also been provided, which contains videos demonstrating the possession and utilization of the equipment, including the air blower already available with this carpentry shop.

This is for your kind information and necessary action please.

Thanking you,

Yours sincerely,

Indusekhar Das

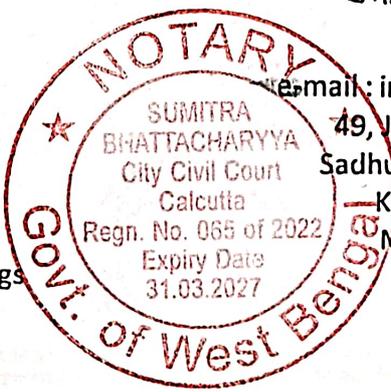
(Indusekhar Das)

email: indusekhar140@gmail.com

49, J M Avenue, Panshila,
Sadhur More, P.O -Sodepur,
Kolkata - 700112
Mob: 8509075692

Date: 10.04.2025

- DA: (1) Photographs of Electrically Operated Machineries
- (2) One USB Drive containing 20 Nos Videos
- (3) Copy of Record of Proceedings Of PG Cell, WBPCB



Copy to: Sr. Scientific Officer & In-charge, P.G Cell, WBPCB, Mani Square, 8th floor, Block/Space -8IT on Western Side, 164/1, Maniktala Main Road, Kolkata – 700054

MODTECH CREATIVE LABS PVT. LTD.

Plot No.: 3802, Laxman Vihar-II, Gurgaon-122006, Haryana, India
Phone: +91 9911052344, 9818768501
Email: mkt@mcl-pl.in



38

Calibration Certificate

Certificate No.: N/260824/1/1 Certificate Issue Date.: 31/08/2024 Page 1 of 1

Name & Address of Customer
M/s. ISD (C/o Indusekhar das)
49, J M Avenue, Panshila, Sodepur, Kolkata, West Bengal Pin
Code : 700112



Discipline (Group)		Unique Lab Report No.	Calibration Performed At
Mechanical (Acoustics)		CC39962400000721F	Modtech Lab
Calibration Start Date	Calibration Completion Date	Next Calibration Due Date	Calibration Done By
26/08/2024	26/08/2024	25/08/2025	Dharmendra

Details of Device Under Calibration (DUC)

Nomenclature : Sound Level Meter
Identification No. : -
Serial No.: 20211080005019
Make : Hsetin
Model No.: HTI

Range : 30 to 130 dB
Least Count : 0.1 dB
Location : -
Condition at Receipt : Satisfactory
Date of Receipt : 26/08/2024

Environmental Conditions : Temperature (°C): 23.8 to 23.9, Relative Humidity (%RH) : 44.0 to 43.0
Calibration Procedure Reference : CP/08

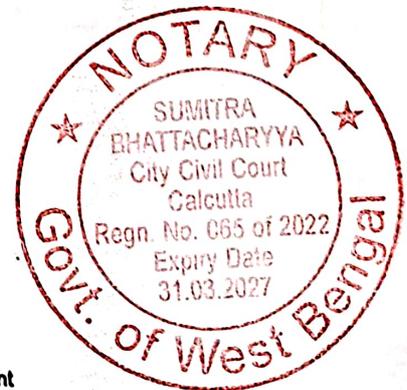
Standard (STD) Equipment(s) Used

Nomenclature	Identification No.	Serial No.	Calibration Certificate No.	Calibration Done Date	Calibration Due Date
Sound Level Calibrator	SLC/01	I.309291	FCRI/EQL/22-23/511	28/03/2023	27/03/2025

Standard equipment(s) are traceable to National/International Standards through NMI or ISO/IEC 17025 Accredited Laboratory

Calibration Results

Value of STD in dB	Value of DUC in dB	Error of DUC in dB	Expanded Uncertainty in dB (±)
94.18	93.8	-0.38	0.40
114.02	113.7	-0.32	0.40



- Notes: 1. The reported expanded uncertainty is stated as the standard uncertainty in measurement multiplied by the coverage factor k (k=2, if not mentioned with the expanded uncertainty), which for a normal distribution corresponds a coverage probability of approximately 95%.
- 2. This certificate is refers only to the particular item submitted for calibration.
- 3. Results reported are valid at the time of and under stated conditions of measurement.
- 4. This certificate shall not be reproduced except in full without permission of Modtech.
- 5. This certificate is for industrial and scientific purpose and can not be used in legal matters.

Format No.-F/01, Rev.-0, Rev. Date-01/01/2024

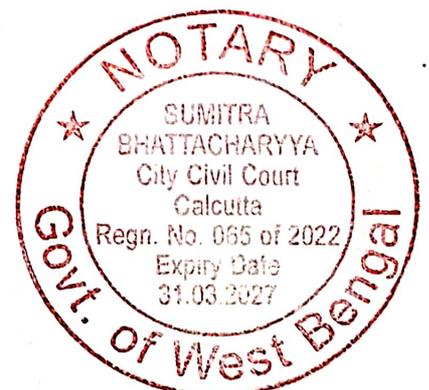
** End of Certificate **

Anil Kumar
Director
Reviewed & Authorized By

**Noise readings measured by the applicant's calibrated
Sound Level Meter**

The noise levels produced by various woodworking machines available with M/s. Manju Furniture, as measured by the applicant during their operation using a calibrated Sound Level Meter, are detailed below. The applicant conducted his own measurements from within a specific room in the house that is nearest to the shop, with windows facing the carpentry workshop. In this case, both source noise and ambient noise were recorded at the same location where individuals are affected.

SN	Name of machinery/tools	Sound level (dBA)	
		Noise produced by Carpentry Shop	Ambient
1.	Electric Circular Saw (Wood/Ply Cutter)	83.9	50-55
2.	Wood Router/Wood Trimmer used for cutting grooves, curved figures, and joints.	77.9	
3.	Air blower to clean the shop premises	72.3	
4.	Grinder	71.2	
5.	Hammer	87.0	
6.	Zig Saw	77.0	



Annexure-I

40

To

The Officer in Charge,
Khardah Police Station,
B.T Road, Jole Doba Para,
Khardah,
West Bengal - 700116

RECEIVED
CONTENT NOT VERIFIED
95 07 05 25
Khardah Police Station
Barrackpore Commissionerate

Dear Sir,

Sub: Compliance of West Bengal Pollution Control Board (WBPCB)'s Order
Ref: WBPCB Memo No. 502 (2)-5L/WPB-2024/M-5417 dated 02.04.2025

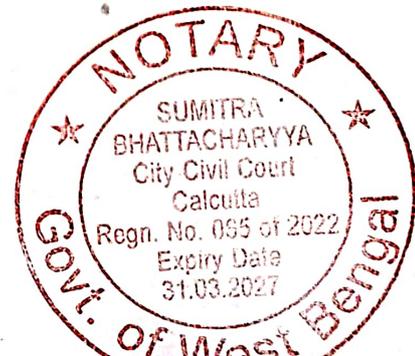
In reference to the letter issued by West Bengal Pollution Control Board (WBPCB) as mentioned above, a copy has been sent to the Officer in Charge of Khardah Police Station. This correspondence requests for the monitoring of compliance with the WBPCB directive by a wooden furniture manufacturing unit, M/s. Manju Furniture, situated at Siddha Tara Apartment, J M Avenue, P.O- Pansila, Sodepur, under Khardah P.S in the North 24 Parganas District. The unit is allegedly causing air and noise pollution, which negatively impacts the surrounding residential community.

On 05.02.2025, a site inspection was carried out by a representative from the Barrackpore Regional Office of the West Bengal Pollution Control Board (WBPCB). The inspection report recommended adherence to the following compliance measures.

- 1 The unit should carry out its activities only after obtaining CTE and CTO of the State Board.
2. The unit should take necessary steps to mitigate the fugitive dust generated from different machining activities.
3. The unit should take necessary steps to control the noise generated from its activities and keep the noise level within the permissible limits.
- 4 The unit should not carry out any of its activities outside its shop.

After this inspection a date of hearing was scheduled on 20.03.2025 at the WBPCB office, where both the complainant and the respondent were informed to be present to address the matter. The undersigned attended the hearing in person; however, no representative from the respondent was present. Taking into account the overall circumstances, along with the findings of the State Board Official's inspection report and the complainant's submissions, the following directives were issued to M/s. Manju Furniture for appropriate compliance.

1. Obtain all statutory licenses including consent to establish, consent to operate under 'Green' category of the State Board within 30th April 2025 and operate only thereafter, on complying the condition enumerated in the that certificate of consent to operate of the Board;
2. Avoid nuisance which may be caused from noise by taking adequate noise control measures which may include, but not limited to, measures like installation of acoustic insulation panels and noise barriers, shifting of noise producing equipment's etc. so that sound does not travel outside the respondent unit beyond the permissible limit;



41

-2-

3. Take effective measures to avoid nuisance caused by the dispersion of dust in the ambient air and manufacturing activities be done inside in a cover place; and

4. Close all the opening and gap of his unit towards the complainant sides permanently.

However, to date, no conceivable measures have been adopted by this carpentry unit to mitigate noise and dust pollution in the surrounding area. Their production activities persist in the open common passage and within the workshop, lacking any sound or dust mitigation measures. The air blower continues to function, dispersing dust into the surrounding areas.

As mentioned in the letter under reference, the carpentry workshop utilizes solely hand tools and an electrically operated Grinder only. However, the presence of additional electrically operated machineries, e.g., Electric Circular Saw, Zig Saw, Router, etc which are primarily responsible for considerable noise and dust pollution, was concealed during the inspection conducted by the WBPCB official. The existence of an Air Blower, which is utilized to disperse the dust that accumulates in the shop premises during their carpentry activities has also been suppressed during inspection. This matter has already been brought to the notice of WBPCB following the issuance of their referenced letter.

It is, therefore, requested to kindly ensure compliance with the WBPCB directives as mentioned above by the wooden furniture manufacturing unit and to take appropriate legal action as necessary.

Thanking you,

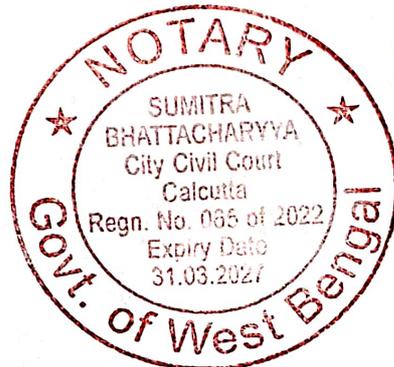
DA: Copy of WBPCB Memo No. 502 (2)-5L/
WPB-2024/M-5417 dated 02.04.2025

Date: 07.05.2025

Yours sincerely,

Indusekhar Das

(Indusekhar Das)
49, J M Avenue,
Pansila, Sodepur,
Kolkata – 700112
e-mail: indusekhar140@gmail.com
Mob: 8509075692



Annexure-J

42

To
The Executive Officer,
Panihati Municipality,
B.T Road, Panihati,
Kolkata – 700114

Dear Sir/Madam,

Sub: Noise & Air Pollution In our locality
Ref: West Bengal Pollution Control Board (WBPCB)'s letter No.
502 (2)-5L/WPB-2024/M-5417 dtd 02.04.2025

In the year 2019, one carpentry shop named M/s. Manju Furniture started their business in the ground floor of the building Siddhatara Apartment situated at J M Avenue, Pansila, Sodepur, Kolkata-700112 just adjacent to our house. The relevant particulars of the locality of the building Siddhatara Apartment where the carpentry unit M/s. Manju Furniture situated are given below-

Ward No. 19, Mouza- Pansila, RS Dag No. 182, WBLR Dag No. 781, J L No. 6, Touzi No. 188, RS No. 44, RS Khatian No. 5, WBLR Khatian No. 730/1, Holding No. 76.

This carpentry unit is reportedly causing air and noise pollution in the nearby area during its operations. All wood cutting tools/machineries operate in fully open conditions, lacking any sound barriers between our residences and the shop. Additionally, they frequently conduct their activities in the common passage of the building. Their air blower machine, utilized for cleaning the shop premises, also disperses fine wood dust particles into our environment.

In response to complaints from local residents, the West Bengal Pollution Control Board (WBPCB) conducted a physical inspection of the site on 05.02.2025. After evaluating the overall situation and the findings of the WBPCB inspection report, the carpentry unit was instructed to operate only after securing all necessary statutory licenses, including a valid trade license from the appropriate authorities. They also issued several directives to control noise and dust pollutions so that the people living in the surroundings do no affected by their activities. A copy of the letter was also forwarded to the Executive Officer, Panihati Municipality, Sodepur to monitor the compliance of this order.

In view of the above, it is requested to kindly confirm whether this carpentry unit is working with valid trade license or not at the above location.

Thanking you,

- DA: (1) WBPCB Letter No. 1625-PG/LD/03/2024 dtd 12.08.24
(2) WBPCB Letter No. 502 (2)-5L/WPB-2024/M-5417 dtd 02.04.25
(3) Municipal Tax Receipt for Holding No. 76 & 85

Date: 23.05.2025

Yours faithfully,

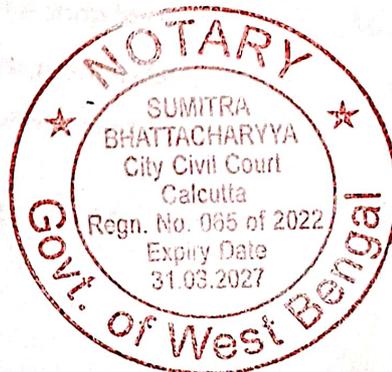
Indusekhar Das

(Indusekhar Das)
49, J M Avenue,
Pansila, Sodepur,
Kolkata – 700112
Mob: 8509075692

e-mail: indusekhar140@gmail.com
(Holding No. 85)

শ্রীমান জগদীশ পল

(Manoranjan Paul)
J M Avenue,
Pansila, Sodepur,
Kolkata – 700112



Annexure-K
43

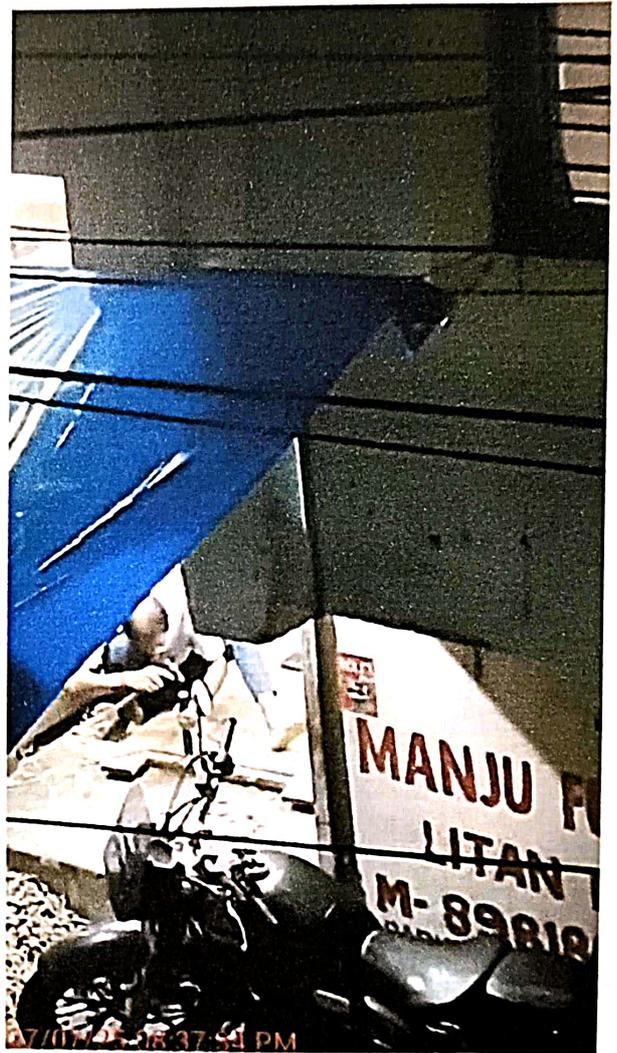
Images displaying the date and time of activities conducted after the deadline of April 30, 2025, as advised by the West Bengal Pollution Control Board, and operations extending until 10 PM at night



25/07/25 10:38:24 AM

Photo 1. Activities outside the shop in open common passage violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 25.07.2025 Time: 10:38:24 AM



27/07/25 08:37:34 PM

Photo 2. Activities without any noise barrier violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 27.07.2025 Time: 08:37:34 PM

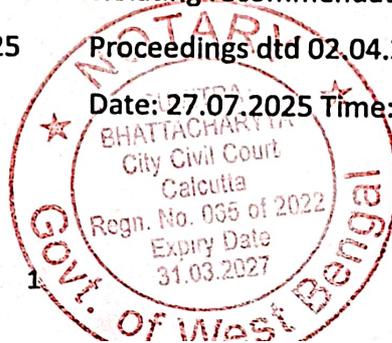




Photo 3. Activities outside the shop in open common passage violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 23.07.2025 Time: 06:15:46 PM



Photo 4. Activities without any noise barrier violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 18.07.2025 Time: 07:08:47 PM

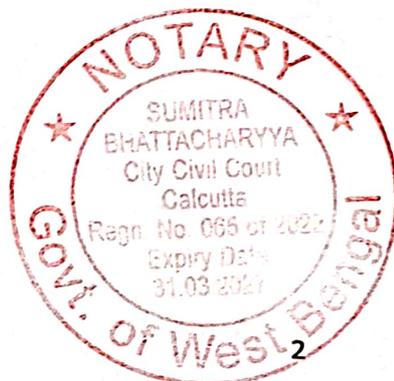


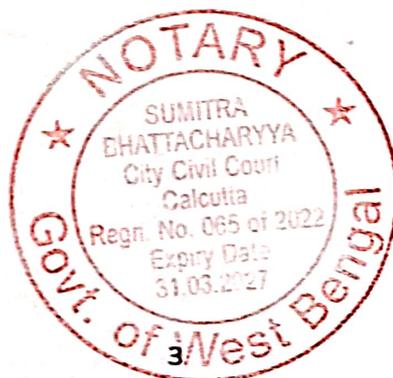


Photo 5. Activities without any noise barrier violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 24.07.2025 Time: 12:27:12 PM

Photo 6. Activities without any noise barrier violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 18.07.2025 Time: 08:38:51 PM



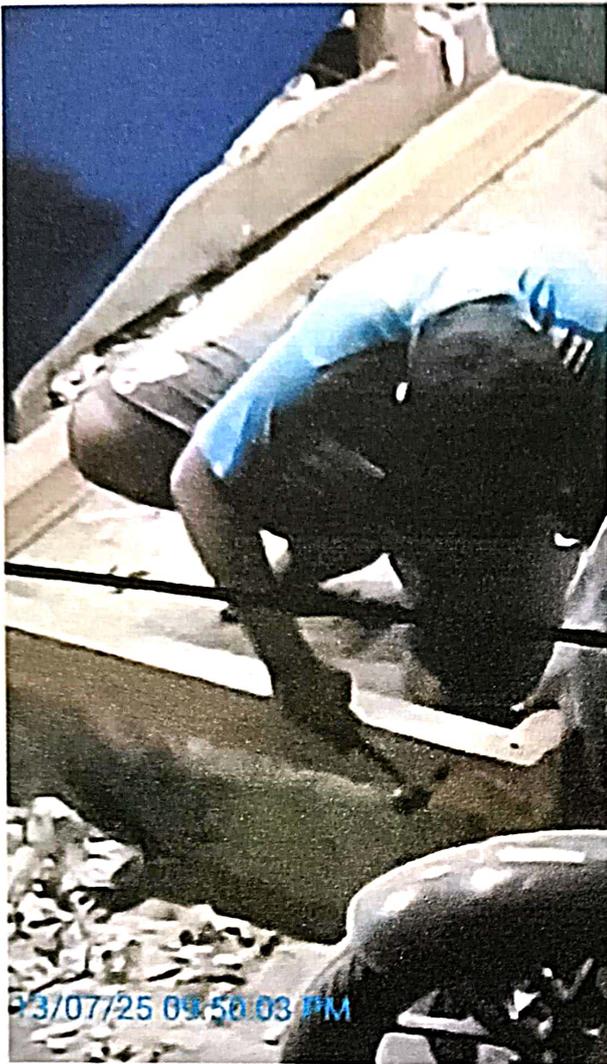


Photo 7. Activities without any noise barrier violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025
 Date: 13.07.2025 Time: 09:50:03 PM

Photo 8. Activities outside the shop in open common passage violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025
 Date: 18.07.2025 Time: 10:40:41 AM

NOTARY
 SUMITRA BHATTACHARYYA
 City Civil Court
 Calcutta
 Regn. No. 065 of 2022
 Expiry Date 31.03.2027
 Govt. of West Bengal



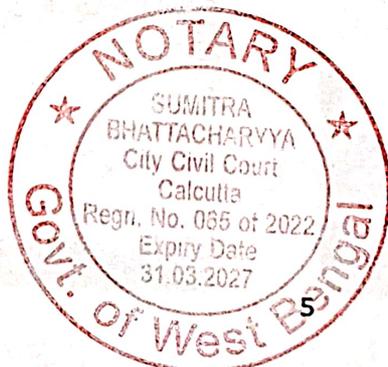
Photo 9. Activities without any noise barrier violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 16.07.2025 Time: 08:11:43 PM



Photo 10. Dispersion of wood dust by Air Blower violating recommendations of WBPCB Record of Proceedings dtd 02.04.2025

Date: 12.07.2025 Time: 10:31:33 PM





NOTARY
SUMITRA
BHATTACHARYYA
Civil Court
Calcutta
Expiry Date
31.03.2027
Govt. of West Bengal

VAKALATNAMA

IN THE HIGH COURT AT CALCUTTA

Before the National Green Tribunal, Eastern Zone
DISTRICT: _____ Constitutional Writ Civil Criminal Revisional / Co. Bench
Appellate Jurisdiction
O. A. No. 01 2025

Sri Indushekar Das

Appellant
Petitioner

-Versus-

The State of West Bengal

Respondent
Opposite party

Vakalatnama on behalf of Reformer / Applicant Knows all
men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one
of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above
matter for appearing and conducting and arguing the same for depositing or withdrawing any money in
connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in
the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for
withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for
signing and filing the petitions of compromise in connection with the said matter and for taking copies of
paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any
one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as
settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to
enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates
after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/We sign and execute this vakalatnama, on this the 06th day of
August, 2025

NAME OF THE ADVOCATE

Krishnendu Bera,
Advocate, High Court, Calcutta,

Mob: 9804470555

Email: krishnendubera87@gmail.com

Encl. No. F/4864/2010

Indushekar Das

Handwritten notes on the left margin.

VAKALATNAMAM

IN THE HIGH COURT AT CALCUTTA

Case No. 111 of 1923
District Court
No. 111 of 1923

Plaintiff
Defendant

Received the Vakalatnama from the executant / client satisfied and accepted.

Krishnendu Bera
Advocate

And this further hereby agrees and undertakes to pay the said Advocate his or her fees as set out in the Vakalatnama and to indemnify the said Advocate for all costs and charges incurred by him or her in the prosecution of the case and to satisfy the said Advocate for all costs and charges incurred by him or her in the defence of the case.

HONBLE COUNSELLOR

Handwritten signatures and notes at the bottom of the page.

**BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL**

O.A. No. of 2025/EZ

In the matter of :

Indusekhar Das

.....Applicant

-Versus-

The State of West Bengal & Ors.

....Respondents.

ORIGINAL APPLICATION

**Krishnendu Bera ,
Advocate, High Court, Calcutta.**

9804470595 (M)

Email : krishnendubera87@gmail.com